

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO - 2202
TO BE ANSWERED ON FRIDAY - 12/12/2025

IMPROVEMENT IN LEGAL AID SERVICES

†2202. SHRI KANWAR SINGH TANWAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring improvement in Legal aid Services, the Infrastructure of district courts and access to Justice in Amroha district, Uttar Pradesh so as to ensure timely and effective delivery of justice to the citizens;
- (b) if so, the details of the Courts upgraded, Legal aid centres established and results achieved in the district; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The National Legal Services Authority (NALSA) was constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the weaker sections of the society including beneficiaries covered under Section 12 of the LSA Act, 1987, which aims to ensure that the opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize Lok Adalats for amicable settlement of disputes.

In order to ensure timely and effective delivery of justice to the citizens, 16 Legal Aid Centres have been established under the supervision of District Legal Services Authority, Amroha, Uttar Pradesh. Through the aid of Panel Lawyers and Legal Aid Defense Counsels, 458 citizens were provided free Legal Aid during the year 2025-26 (upto September, 2025).
